

information is then disseminated to Law Enforcement Agencies for appropriate action at their end.

Income-tax department takes appropriate actions against unaccounted and unexplained deposits in any bank account which includes, *inter alia*, deposits in Jan Dhan accounts. Such actions under direct tax laws include enquiries, searches and surveys, assessments, levy of taxes, interest, penalties and filing of prosecution complaints in relevant cases, wherever applicable.

Demonetised currency notes not returned to RBI

2932. SHRI K. SOMAPRASAD: Will the Minister of FINANCE be pleased to state:

(a) the volume of demonetised currency notes which has not yet returned to RBI; and

(b) the details of such ₹500 and ₹1000 notes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) The total value of demonetised currency notes of ₹500 and ₹1000 banknotes which has not yet returned to RBI is ₹107.20 billion.

Reluctance of SEBI to re-open insider trading cases

2933. SHRI MOTILAL VORA: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware of the fact that many promoters of private companies have been found indulging in insider trading;

(b) if so, whether Government and SEBI have received any complaints from whistle blowers for re-opening the insider trading issues;

(c) if so, whether the SEBI is reluctant to re-open insider trading cases against those companies that indulged in such activities as well as probing the alleged lapses by some of their promoters and other entities in raising funds from overseas; and

(d) if so, the reaction of Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) Securities and Exchange Board of India (SEBI), the securities market regulator, which regulates securities listed on stock exchange platforms, has issued the SEBI (Prohibition of Insider Trading) Regulations, 2015 to put